

## LOK SABHA DEBATES

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### LOK SABHA

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Thursday, December 21, 1989/Agrahayana 30, 1911 (Saka)

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The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

[English]

### MEMBER SWORN

MR. SPEAKER: Secretary-General may call out the names of Members who have not yet taken the Oath or made the Affirmation.

Shri Kapil Dev Shastri (Sonapat)

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11.02 hrs.

### ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the following three Bills passed by the Houses of Parliament during the second part of the Fourteenth Session of Eighth Lok Sabha and assented to since a report was last made to the House on the 11th October, 1989:-

(1) The Appropriation (No. 5) Bill, 1989

(2) The Nagaland University Bill, 1989

(3) The Direct Tax Laws (Second Amendment) Bill, 1989.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the second part of the Fourteenth Session of Eighth Lok Sabha and assented to since a report was last made to the House on the 11th October, 1989:-

(i) The Warehousing Corporation (Amendment) Bill, 1989

(2) The General Insurance Business (Nationalisation) Amendment Bill, 1989

(3) The Small Industries Development Bank of India Bill, 1989

(4) The Customs (Amendment) Bill, 1989.

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11.03 hrs.

### INTRODUCTION OF MINISTERS

[English]

MR. SPEAKER: The Prime Minister.

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): I have the pleasure in introducing to you and through you, Sir, to the House my colleagues:

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Shri Arun Kumar Nehru

Minister of Commerce and Tourism.

Shri M.S. Gurupadaswamy

Minister of Petroleum and Chemicals.

Shri Ram Vilas Paswan

Minister of Labour and Welfare.

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[*English*]

MR. SPEAKER: Now statements under rule 377.

SHRI SAIFUDDIN CHOUDHURY (Katwa): Before we take up the other issue, I have to make a submission. I have given a notice under rule 184. Yesterday, a very dangerous thing has taken place. USA had attacked Panama and dethroned the Government there. Now, this has been widely condemned by many countries. I think that our Government should also join in the world-wide condemnation. Even the Security Council is meeting there. And this will also help the members there in the Body to take a firm stand. I want that the Foreign Affairs Minister should make a statement in that regard.

[*Translation*]

MR. SPEAKER: Alright. I may tell the hon. Members that all their notices would be considered. Right now, I am asking Shri V. Krishna Rao to raise a matter under Rule 377. Please allow me to proceed with the business before the House.

...(Interruptions)...

[*English*]

SHRI BASUDEB ACHARIA (Bankura): The discussion can take place later on, but the Government should make its stand clear. Government should condemn the US action of aggression...(Interruptions)

[*Translation*]

MR. SPEAKER: O.K.

[*English*]

SHRI BHOGENDRAJAH (Madhubani): The issue of US aggression is a non-party affair. The whole House must condemn it...(Interruptions)

[*Translation*]

MR. SPEAKER: Alright, the Government has taken note of your sentiments and it will do whatever is necessary.

[*English*]

SHRI ERA ANBARASU (Madras Central): I have given a Calling Attention Notice that five Custom officials from Thanjavur have been taken into custody by the LTTE. Nothing is known about that for the last 11 days. What is the Government doing about it? I want the External Affairs Minister to make a statement regarding that.

[*Translation*]

MR. SPEAKER: Alright.

[*English*]

SHRI ERA ANBARASU: Regarding invasion on Panama also I have given a notice...(Interruptions)

SHRI P. CHIDAMBARAM (Sivaganga): I sought your permission to raise in this House the anti-reservation stir which is spreading from one State to another. This is because this Government is speaking in so many voices. Bus services have been suspended in UP. Planes have not landed in Patna. Students have been asked to vacate the hostels. The Allahabad High Court has

intervened. The Government is maintaining a total silence on this. They must make a statement today as to what is their position.

PROF. SAIFUDDIN SOZ (Baramulla): As for American action in Panama kindly accept my Calling Attention on this. Secondly, I have given notice of a Calling Attention Motion on communalism in the country and I have also given a notice of a motion under rule 193. I want a full-scale discussion on what happened in Bhagalpur and who were responsible for that. So kindly allow that under rule 193.

MR. SPEAKER: I will look into it.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): The Government has taken note of the US action in Panama Government has already issued its reaction. I will request the External Affairs Minister to come before the House and make a statement after the lunch break.

[*Translation*]

SHRI JAGPAL SINGH (Hardwar): Mr. Speaker, Sir, I have also given a notice. Please listen to me.

MR. SPEAKER: O.K. Please speak.

SHRI JAGPAL SINGH: I have given a notice on the issue of reservation. In para No. 13 of his Address, the hon. President has said that the period of reservation would be extended by another 10 years and the Hon. Prime Minister has also made a commitment in this regard. However, Shri Devi Lal, made a statement on 17th and 18th of this month against the extension of reservation...(*Interruptions*)... which made head lines in all leading national dailies. Mr. Speaker, Sir, so I would like to know whether the views of Shri Devi Lal are different from those of the Hon. Prime Minister? This is a very serious matter... Shri Devi Lal has said that he will launch an agitation on the issue

both in the House and outside it. I would like to know whether Shri Devi Lal is behind the anti-reservation agitation...(*Interruptions*)...

MR. SPEAKER: Please take your seat.

DR. RAJENDRA KUMARI BAJPAI (Sitapur): Mr. Speaker, Sir, life has been paralysed in whole of Uttar Pradesh...(*Interruptions*)...

MR. SPEAKER: I have allowed only Dr. Rajendra Kumari Bajpai to speak.

...(*Interruptions*)...

DR. RAJENDRA KUMARI BAJPAI: Life has come to a halt all over Uttar Pradesh. Students are agitating. Two students have lost their lives. Buses have stopped plying, schools, colleges and Universities have been closed down, and running of Railways trains has also been stopped. Even then the Government is totally silent. I would like to know the policy of the Government on the issue?

SHRI LALOO PRASAD (Chapra): Mr. Speaker, Sir, a Bill on reservation is being brought, which will make the position as to who is in favour of whom. In fact the reality is ...(*Interruptions*)...

MR. SPEAKER: Mr. Chidambaram, this is not good. Please listen to him also.

SHRI LALOO PRASAD: The hon. Member, Shri Jagpal Singh, is referring to Shri Devi Lal again and again because he was an aspirant for the Janata Dal ticket in the elections, which was denied to him by Shri Devi Lal.

SHRI JANARDAN TIWARI (Siwan): Sir, the Indian cricketers in Pakistan were target of brick-batting. My submission to the Government is not to allow the Indian team to play matches with Pakistan in future. Matches are played in India also but such ugly incidents never take place here. Therefore, my submission is not to allow the Indian team to play with Pakistan.

[*Translation*]

SHRI ANADI CHARAN DAS (Jaipur): Mr. Speaker, Sir, the Government has time and again made it clear that the reservation will continue till some decision is taken about it. But I would like to know... (*Interruptions*)...

[*English*]

SHRI P. CHIDAMBARAM: Sir, I have raised a point. The Government should come forward with a statement on my point.

SHRI Y.S. RAJASEKHAR REDDY (Cuddapah): Sir, I have given a Calling Attention notice with regard to the distress sale of onions. The onion growers are facing acute difficulty because the NAFED which is supposed to buy onions at Rs. 120/- a bag has gone back and the onion growers are on continuous hunger strike. I request the Minister of Agriculture to come forward and make a statement with regard to the purchase of onions by the NAFED.

MR. SPEAKER: I am coming. Now, Mr. Banatwalla.

[*Translation*]

SHRI G.M. BANATWALLA (Ponnani): Mr. Speaker, Sir, I am raising a very serious matter in the House. There have been serious disturbances and bloodshed both on the eve of the elections and after them, but the Government is silent. Till date the Government has not come out with any statement. In Bhagalpur, thousands of people are living in camps. They do not have adequate clothing to protect themselves from the biting cold. What immediate steps are proposed to be taken by Government. The Government must come forward with a statement on the issue and a discussion should be allowed on that in the House.

PROF. SAIFUDDIN SOZ (Baramulla): Mr. Speaker, Sir, I have given a notice under Rule 193 for a discussion on this subject.

MR. SPEAKER: I will look into it.

SHRI RAMJILAL SUMAN (Firozabad): Mr. Speaker, Sir, the Government must clearly spell out its social policy and the hon. Home Minister should make a statement in this regard. Those who are no more in power are creating trouble in the country. I would urge upon the Hon. Home Minister to take a statement in this regard without any further delay. The Government should have a clear-cut social policy. The Government should deal firmly with those who are opposing the reservation policy.

SHRI MADAN LAL KHURANA (South Delhi): The hon. Home Minister or the Hon. Prime Minister should come out with a statement on the situation in Kashmir, the kidnapping of the daughter of Home Minister, functioning of the Congress (I)—National conference Government and hoisting of Pakistani flags in that State. The State Government should be dismissed today itself, anti-national activities should be curbed and Article 370 should be abrogated.

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, we still hear of communal riots in Bhagalpur in Bihar. Two days back there were incidents of bomb blast in Munghyr. There is uninterrupted State of communal tension in that State. Human skeletons are still being unearthed in Bhagalpur. In that State, the Congress (I) Government has completely failed in checking the incidents of communal riots. The law and order situation is also very bad. The State Government is encouraging the anti-reservation movement. So I would like to request the Central Government to intervene in the matter and dismiss the Bihar Government.

[*English*]

SHRI CHIRANJI LAL SHARMA (Karnal): Mr. Speaker, Sir, a very ticklish situation has arisen in this country on the problem of reservations. The hon. Prime Minister was pleased to say that reservations will continue at least for 10 years to come. But the hon. Deputy Prime Minister was pleased to make a statement in Chandigarh and elsewhere also that he will fight in the party

and within the Government that reservation should be made on the basis of economic backwardness. This statement of the Deputy Prime Minister has given rise to this agitation in Uttar Pradesh which is headed by the Chief Minister Shri Malayam Singh Yadav, who is the *chela* of the Deputy Prime Minister. (*Interruptions*)

I request the hon. Prime Minister to make a categorical statement as to which of the two statements the Government is going to adhere to.

MR. SPEAKER: Shri Mulayam Singh Yadav is the Chief Minister.

Shri K.C. Tyagi

[*Translation*]

SHRI K.C. TYAGI. (Hapur): Shri Mulayam Singh Yadav has been a member of Congress for the last 40 years, when these people were quite unknown. This agitation in U.P. is not his doing because his Government has been there in power only for the last few days. In fact, it is the Congress (I) which is spearheading the anti-reservation movement in Uttar Pradesh.

[*English*]

SHRI M.J. AKBAR (Kishanganj): Sir, I have a slightly different question on the tragedy of Miss Rubaiya Sayeed. We should like to know whether she was blind-folded during her abduction and captivity, as has happened to some hostages all over or whether she was aware of what was happening to her. We also want to know what she has revealed to the Union Home Ministry and to the Government and why there has been a shroud of silence on some questions, which the nation, I think, demands to know. For example, where she was held, what was the route, what were their captive activities and whether the Home Minister has taken action against the captors and abductors or whether there has been some more deal on this subject between the Government and

the terrorists who have abducted one of the Indians.

[*Translations*]

SHRI LALOO PRASAD: Please expunge the word "chela" from the proceedings.

SHRI VIJAY KUMAR MALHOTRA (Delhi Sadar): Mr. Speaker, Sir, I would like to draw your attention to the fact that elections to the Delhi Corporation and the Delhi Metropolitan Council are being deferred for the last three years. The Delhi Corporation had been elected for a term of four years but the Congress (I) behaved in a most undemocratic and unethical manner by giving it yearly extensions and thus extended its term to full seven years. The Metropolitan Council was also constituted for a term of five years and it was also extended upto seven years. Hence, the Government should immediately dissolve the Metropolitan Council and the Municipal Corporation. Dissolution of these bodies is a must as they are presently existing on the basis of unethical extensions given to them by the Congress (I). There should not be any further delay in this matter...(*Interruptions*)...

SHRI PHOOLCHAND VERMA (Shajapur): Mr. Speaker, Sir, the Congress (I) is using the reservation issue to incite the youths in Madhya Pradesh. It is adversely affecting the law and order situation in that State. The life of the common man has become difficult because of shooting and arson. It has given rise to lawlessness. Hence the Congress (I) Government in that State should be dismissed. Law and order situation in that State has taken a serious turn as the Congress (I) Government is adding fuel to the fire in the anti-reservation movement. Hence for maintaining law and order in Madhya Pradesh it has become absolutely necessary that the Congress (I) Government of the State is immediately dismissed...(*Interruptions*)...

MR. SPEAKER: Please sit down. All of you, please sit down, I am on my legs. Now

we are taking up matters under Rule 377 because you will get plenty of time to speak on these issues during the discussion the President's Address and the Vote of Confidence.

...(Interruptions)...

MR. SPEAKER: I am listening. I have asked hon. Shri Sait to speak.

[English]

Please allow me to proceed.

...(Interruptions)...

[Translation]

MR. SPEAKER: You are speaking without my permission. Nothing will go on record. Please sit down. I have allowed only Shri Sulaiman Sait to speak.

...(Interruptions)...

SHRI BANWARI LAL PUROHIT: Sir, you are not paying no attention to sitting here on the back benches.

MR. SPEAKER: I pay more attention to the back-benchers.

...(Interruptions)...

SHRI IBRAHIM SULAIMAN SAIT (Manjeri): Mr. Speaker, Sir, hon. Members have drawn your attention to the communal situation in the country...(Interruptions)... there should be a discussion on it but just now you have said that now the House is going to take up matters under Rule 377. I would like to know the time when there will be a discussion on the communal situation in the country and the stand of the Government in this regard and when the Government is going to make a statement. It is a very dangerous situation that has developed in the wake of communal disturbances in Nagaur in Rajasthan and in Bhagalpur. So there should be a discussion on this matter in the House. ...(Interruptions)...

SHRI BANWARI LAL PUROHIT: Sir, the recent incident in Kashmir should be strongly condemned. Terrorists who have killed thousands of innocent people, have been exchanged for the kidnapped daughter of the hon. Home Minister. I would like to say that...(Interruptions)...

[English]

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): You ask Kashmir Government...(Interruptions).

[Translation]

SHRI BANWARI LAL PUROHIT: Would there have been a similar agreement if the daughter of an ordinary citizen had been kidnapped? In fact, it is a stigma on our country and its laws. I would like to know from the Government the grounds on which those people responsible for thousands of cold-blooded killings and various other offences have been released? We would like to have a reply from the Government. In fact, the law has been thrown to the winds...(Interruptions)... This august House and entire country would like to know the role of the Government in this case. Even the masses of this country want to know from the Hon. Prime Minister...(Interruptions)...

MR. SPEAKER: Anything spoken without my permission, will not go on record. I am giving an opportunity to everyone.

...(Interruptions)...

[English]

SHRI S. KRISHNA KUMAR (Quilon): Sir, we demand from the Government a statement. We request you that you give a direction to the Government to make a statement on the anti-reservation stir, including the controversial statement of the Deputy Prime Minister. We also want a statement on the abduction of the Indian customs staff by LTTE. Both are very important issues of national interest.

SHRI P. CHIDAMBARAM (Sivaganga): You can direct the Government to make a statement. (*Interruptions*)

[*Translation*]

MR. SPEAKER: I cannot force the Government to make a statement. (*Interruptions*)

[*English*]

MR. SPEAKER: No. One at a time.

SHRI NATHU SINGH (Dausa): Everybody is asking questions though it is not Question Hours. I cannot understand whether it is zero Hour or Question Hour. (*Interruptions*)

[*Translation*]

MR. SPEAKER: You please sit down. When one of the Members is speaking first you should listen to him.

SHRI NATHU SINGH: Mr. Speaker, Sir, law and order is a state subject. I have also given a notice regarding the situation in Jammu and Kashmir. As law and order is a state subject, State Government is responsible for whatever is happening in the State of Jammu & Kashmir. (*Interruptions*)

Mr. Speaker, Sir, it is a matter of that the Congress Party has made a statement that terrorists have been released under pressure from the Central Government. Mr. Speaker, Sir, it is a wrong statement. (*Interruptions*)

Sir, I would like to urge upon the Government that the State Government of Jammu & Kashmir is responsible for the deteriorating law and order situation in the State. The State Government should be dismissed and the state should be brought under Presidents rule. (*Interruptions*)

[*English*]

SHRI INDERJIT (Darjeeling): I rise on

a point of order, Mr. Speaker, and seek your ruling. I want to know whether you have permitted an impromptu brief debate on the President's address. The President has spoken on almost all the issues raised in the House this morning. All these issues are undoubtedly of crucial importance. The time to raise and discuss them will be the time when the House takes up discussion on the President's Address. I want your ruling. At the same time, I appeal to both the Prime Minister and the Leader of the Opposition to restrain their supporters so that we can get on with the business of the day. The only new issue raised this morning is the US attack on Panama. The Government has agreed to come forward and make a statement on the subject. We should, therefore, now hear the Minister for External Affairs on the subject. Yesterday all of us pledged full support and cooperation to you as the Speaker in conducting the House. I, therefore, appeal to all Members to keep their word and allow this House to get on with the business of the day.

SHRI SOMNATH CHATTERJEE (Bolpur): Shall we get on with the business? (*Interruptions*)

MR. SPEAKER: Order. Let us hear Shri P. Upendra.

(*Interruptions*)

[*Translation*]

SHRI R.N. RAKESH (Chail): Mr. Speaker, Sir, the issue of reservation is a constitutional one and the Parliament is alone empowered to take decision on it. The Prime Minister has undermined the authority of Parliament by making a statement about reservation outside Parliament. He has acted against the reservation for Scheduled Castes and Scheduled Tribes. I allege that his design and intention do not appear to be good. The on-going movement against reservation is an outcome of the statement made by the Prime Minister. The Deputy Prime Minister has also committed contempt of Parliament by making a statement outside Parliament on the reservation issue which is to be decided by Parliament.

MR. SPEAKER: Now you take your seat.

SHRI KESHARILAL (Ghatampur): They have created a disorderly situation throughout the country.

MR. SPEAKER: You please take your seat, the Minister has risen to speak.

(*Interruptions*)

[*English*]

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Mr. Speaker, Sir, the hon. Member have raised a number of issues. (*Interruptions*)

[*Translation*]

MR. SPEAKER: Please listen to the Minister also.

(*Interruptions*)

[*English*]

SHRI P. UPENDRA: Sir, kindly see that when you give permission to somebody, let them observe the discipline. (*Interruptions*)

MR. SPEAKER: I am coming to you later.

(*Interruptions*)

SHRI P. UPENDRA: Mr. Speaker, Sir, the hon. Members have raised a number of issues. We have inherited a number of problems—not only these problems which they have raised, but a number of problems. Some of them have been included in the President's Address. We are going to have a three-day full debate on the President's Address. Hon. Members are free to express their views and the Government will not run away from any problems. We will give answer to all the issues that they have raised. When the Ministers and the Prime Minister

reply to the debate, they will touch upon every subject that the hon. Members have raised and they will clarify the points. (*Interruptions*)

MR. SPEAKER: Now, Matters Under Rule 377. Shri Krishna Rao.

11.37 hrs.

MATTERS UNDER RULE 377

[*English*]

- (i) **Need to convert the narrow gauge Railway line between Yelahanka and Bangarpet in Karnataka into broad gauge line**

SHRI V. KRISHNA RAO (Chikballapur): Mr. Speaker, Sir, the Railway line between Yelahanka to Bangarpet is very old and it is not catering to the needs of the people fully. This narrow-gauge has to be converted into broad-gauge line immediately as it is one of the major demands of the people of Karnataka particularly Chikkaballapura and Shiolaghatta area.

The farmers of these areas are in great difficulty. The potato produced by these people is going waste and the loss every month is about several lakhs of rupees. The farmers have to export potato to Singapur, Rangoon and many other foreign countries. In addition to the agriculturists, the conversion of this line will help thousands of other merchants and many other daily passengers.

I, therefore, strongly urge upon the hon. Railway Minister to look into this matter at the earliest.

[*Translation*]

- (ii) **Need to ban the manufacture and sale of Ammonium Sulphide in the country**

SHRI RAM LAL RAHI (Misrikh): I would